

**FORM B
PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. C A V COTTON MILLS PRIVATE LIMITED

Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. C A V Cotton Mills Private Limited
2.	Date of incorporation of corporate debtor	28.07.1987
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17115TZ1987PTC002014
5.	Address of the registered office and principal office (if any) of corporate debtor	551, Ganeshapuram, S S Kulam Via, Coimbatore - 641107. Spinning Division: No:16, Vivekanandha Nagar, Dindigul - 1
6.	Date of closure of Insolvency Resolution Process	11.03.2022
7.	Liquidation commencement date of corporate debtor	11.03.2022
8.	Name and registration number of the insolvency professional acting as liquidator	N.Sivachalam IBBI/IPA-001/IP-P00187/2017-18/10366
9.	Address and e-mail of the liquidator, as registered with the Board	N.Sivachalam 12, Govindarajulu street (Stanes road), Avinashi road, Tirupur-641602 sivachalamip@gmail.com sivachalamca@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	N.Sivachalam 12, Govindarajulu street (Stanes road), Avinashi road, Tirupur-641602 sivachalamip@gmail.com sivachalamca@gmail.com
11.	Last date for submission of claims	10.04.2022

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the M/s. C A V Cotton Mills Private Limited on 11/03/2022.

The stakeholders of M/s. C A V Cotton Mills Private Limited are hereby called upon to submit their claims with proof on or before 10/04/2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 15.03.2022

Place: Tirupur

N.SIVACHALAM

Liquidator of M/s. C A V Cotton Mills Private Limited

Reg.No: IBBI/IPA-001/IP-P00187/2017-18/10366

**படிவம் - வி
பொது அறிவிப்பு**

(கடன் தீர்க்க வகையற்றோர் மற்றும் நொடிப்பு நிலை (கலைப்பு செயல்முறை) ஒழுங்கு விதிகள், 2016ன் விதி 12)
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulation, 2016)
M/s. C A V காட்டன் மில்ஸ் பிரைவேட் லிமிடெட் - டின்
சம்மந்தப்பட்டவர்கள் (Stakeholders) கவனத்திற்கு

வ.எண்	சம்மந்தப்பட்ட விபரங்கள்	
1.	பெருநிறுவனக் கடனாளர் (Corporate debtor)	M/s. C A V காட்டன் மில்ஸ் பிரைவேட் லிமிடெட்
2.	பெருநிறுவனக் கடனாளர் பதிவு செய்த தேதி	28.07.1987
3.	பெருநிறுவனக் கடனாளர் பதிவு செய்த அதிகார வகை	Roc - கோயம்புத்தூர்
4.	பெருநிறுவனக் கடனாளர் அடையாள எண்	U17115TZ1987PTC002014
5.	பெருநிறுவனக் கடனாளரின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக (குதேனும் இருப்பின் விலாசம்)	551, கணேசபுரம், S S குளம் Via கோயம்புத்தூர் - 641 107., ஸ்பின்னிங் டிவிஷன்: நெ: 16, விவேகானந்த நகர், திண்டுக்கல் - 1
6.	நொடிப்பு நிலை தீர்மான நடவடிக்கைகள் இறுதி செய்த தேதி	11.03.2022
7.	பெருநிறுவனக் கடனாளரின் கலைப்பு நிலை (Liquidation) துவங்கிய தேதி	11.03.2022
8.	கலைப்பு அலுவலரின் (Liquidation) பெயர், பதிவு எண்.	N.சிவாச்சலம் IBBI/IPA-001/IP-P00187/2017-18/10366
9.	கலைப்பு அலுவலரின் (Liquidation) வாரியத்தின் பதிவு செய்ய முகவரி மற்றும் மின்னஞ்சல்	N.சிவாச்சலம் 12. கோவிந்தராஜா லு வீதி (ஸ்டேன்ஸ் ரோடு), அவினாசி ரோடு, திருப்பூர் - 641 602. sivachalamip@gmail.com, sivachalamca@gmail.com
10.	கலைப்பு அலுவலரின் (Liquidation) நிறுவனத்திற்கு கடிதம் அனுப்பவேண்டிய முகவரி மற்றும் மின்னஞ்சல்	N.சிவாச்சலம் 12. கோவிந்தராஜா லு வீதி (ஸ்டேன்ஸ் ரோடு), அவினாசி ரோடு, திருப்பூர் - 641 602. sivachalamip@gmail.com, sivachalamca@gmail.com
11.	உரிமை கோரிக்கை (Claims) சமர்ப்பிக்க கடைசித்தேதி	10.04.2022

இதன் மூலம் 11.03.2022 அன்று சென்னை. மேதகு தேசிய நிறுவன சட்ட தீர்ப்பாயம் M/s C A V காட்டன் மில்ஸ் பிரைவேட் லிமிடெட் நிறுவனத்திற்கு எதிராக பெருநிறுவன கலைப்பு நிலை (Liquidation) தொடங்கும் உத்தரவு அறிவிக்கப்பட்டுள்ளது.

இதன்படி M/s C A V காட்டன் மில்ஸ் பிரைவேட் லிமிடெட் என்ற நிறுவனத்தின் சம்பந்தப்பட்டவர்கள் (Stakeholders) மேலே கண்ட 10 ஆம் எண்ணுக்கு எதிராக குறிப்பிடப்பட்டுள்ள முகவரியில் கலைப்பு அலுவலருக்கு (Liquidator) 10.04.2022 அன்று அல்லது அதற்கு முன்பாக தங்கள் உரிமை கோரும் தொகைக்கான ஆதாரங்களை சமர்ப்பிக்கும்படி கேட்டுக் கொள்ளப்படுகிறார்கள்.

நிதிப் பற்றாளர்கள் (Financial Creditors), தங்கள் உரிமை கோரிக்கைக்கான ஆதாரத்தை மின்னணு தொழில்நுட்பங்கள் மூலமாகவே சமர்ப்பிக்க வேண்டும். அனைத்துப் பிற சம்பந்தப்பட்டவர்களும் தங்கள் உரிமைக் கோரிக்கைக்கான (Claims) ஆதாரத்தை நேரிலோ அல்லது மின்னணு தொழில்நுட்பங்கள் மூலம் சமர்ப்பிக்கலாம். தவறான கூற்று அல்லது தவறான ஆதாரங்களை சமர்ப்பித்தல் அபராதங்களை ஈர்க்கும்.

நாள் : 15.03.2022

இடம் : திருப்பூர்

N.சிவாச்சலம் Reg.No: IBBI/IPA-001/IP-P00187/2017-18/10366

திவால் நிலை அலுவலர், C A V காட்டன் மில்ஸ் பிரைவேட் லிமிடெட்.



the Corporation would use the tractors and shredding equipment to locally process the garden and other waste and use those as manure for plants in parks.

This would eliminate the

Corporation's need to transport those waste to the Velalore dump yard.

And, thereby help the Corporation save on fuel needed for the transportation.

MP raises Coimbatore Rly. Division issue in Parliament

SPECIAL CORRESPONDENT
COIMBATORE

P.R. Natarajan, MP, has raised in Parliament the demand of trade and industry here for a railway division for Coimbatore.

At a meeting organised here recently, about 180 associations submitted a set of demands to the MP to improve train connectivity and rail infrastructure. The main plea was for a separate railway division for Coimbatore.

Raising it in Parliament during discussions on the Railway Budget, Mr. Natarajan said Coimbatore should get a separate railway division, including Kinathukadavu and Pollachi from Palakkad Railway Division.

While forming the Salem Division, the demand to include Pollachi and Kinathukadavu was not met by the railway administration. Even after completion of broad gauge line work and electrification between Podanur and Pollachi at a cost of ₹250 crore, it is kept idle without resuming operation of trains from Coimbatore to the southern districts, he said.

At a meeting organised here recently, about 180 associations submitted a set of demands to the MP to improve train connectivity and rail infrastructure. The main plea was for a separate railway division for Coimbatore.

Raising it in Parliament during discussions on the Railway Budget, Mr. Natarajan said Coimbatore should get a separate railway division, including Kinathukadavu and Pollachi from Palakkad Railway Division.

sociation (CODISSIA) and delegates from the Naval Head Quarters, New Delhi, and Southern Naval Command, Kochi, had a meeting here on Monday.

Speaking at the event, he detailed on the opportunities for domestic industries in Indian Navy for supplying its requirement and the appropriate procedures for the same.

V. Sundaram, Director, CODISSIA Defence Innovation and Atal Incubation Centre (CDIIC), gave details

Ramesh Babu spoke about the MoU signed with Naval Ship Repair Yard, Kochi, Indian Navy and 5 BRD, Indian Airforce for indigenisation of products they need and the subsequent vendor meets conducted for the benefit of member industries. CODISSIA and Southern Naval Command jointly have taken various initiatives for bridging the gap between defence and the industries.

Commodore BP Singh, VSM, Commodore (Indigenisation), was also present.

POWER SHUTDOWN

In view of the proposed maintenance works to be carried out at the Sengathurai sub-station on March 16 (Wednesday), there will be no power supply from 9 a.m. to 4 p.m. in the following areas: Sengathurai, Aero Nagar, PNP Nagar, Kadampadi, Kangeyam-palayam and Mathiyazhagan Nagar.

Karanampettai sub-station - March 16 from 9 a.m. to 5 p.m.: Karanampettai, Peruvai, Sangothipalayam and Perumakgoundenpalayam
March 17 (Thursday) from 9 a.m. to 4 p.m.:

Thudialur Sub-station: K. Vadam-

adurai, Thudialur, Appanaickenpalayam, Aruna Nagar, VSK Nagar, VKV Nagar, NGGO Colony, Palanigounden-pudur, Pannimadai, Thaliyur, Thippa-nur, Pappanaickenpalayam, KNG Pudur and Venugopal Hospital.

Masagoundenchettipalayam sub-station: Masagoundenchettipalayam, Ponne goundenpudur, M. Rayarpalayam, Sundamedu, Chennapachettipudur, Manikampalayam, Kallipalayam, part of Thottiyannur and Oraikalpalayam.

Kurichi sub-station - March 17 from 9 a.m. to 4 p.m.: SIDCO, Podanur, Kurichi, Housing Unit, part of Malumichampatty, Sundarapuram, Echanari and LIC Colony.

Question need for road that cuts through forest bungalow in Coonoor



A section of the road laid by the Coonoor Municipality that cut through a reserve forest and was later removed.

quality of life for Coonoor residents," said Mr. Manogaran, who urged that an inquiry be conducted to ascertain what were the procedures followed by the local body to sanction the road's construction.

"The officials who sought sanction for the road should be investigated, as should those that approved it," he added.

The road in question is also said to have encroached on a portion of forest land. During its construction, Forest Department staff conducted an investigation and found that it cut through 69 m of forest land, said S.M. Sasikumar, Forest Range Officer, Coonoor Range. "We requested that that road be removed and the portion which passed through the reserve forest was immediately removed by the municipality," he added.

S. Manogaran, president of the Coonoor Consumer Protection Association, questioned the need for a road at such expense when there were so many issues that required urgent attention from the municipality.

"The bungalow the road leads to itself is only used sparingly, and there are so many areas within the municipality that could have used the funds to improve the

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. C A V COTTON MILLS PRIVATE LIMITED

Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. C A V Cotton Mills Private Limited
2.	Date of incorporation of corporate debtor	28.07.1987
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17115TZ1987PTC002014
5.	Address of the registered office and principal office (if any) of corporate debtor	551, Ganeshapuram, S S Kulam Via, Coimbatore - 641107. Spinning Division: No.16, Vivekanandha Nagar, Dindigul - 1
6.	Date of closure of Insolvency Resolution Process	11.03.2022
7.	Liquidation commencement date of corporate debtor	11.03.2022
8.	Name and registration number of the insolvency professional acting as liquidator	N.Sivachalam IBBI/PA-001/IP-P00187/2017-18/10366
9.	Address and e-mail of the liquidator, as registered with the Board	N.Sivachalam 12, Govindarajulu street (Stanes road), Avinashi road, Tirupur-641602 shivachalamip@gmail.com shivachalamca@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	N.Sivachalam 12, Govindarajulu street (Stanes road), Avinashi road, Tirupur-641602 shivachalamip@gmail.com shivachalamca@gmail.com
11.	Last date for submission of claims	10.04.2022

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the M/s. C A V Cotton Mills Private Limited on 11/03/2022.

The stakeholders of M/s. C A V Cotton Mills Private Limited are hereby called upon to submit their claims with proof on or before 10/04/2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 15.03.2022

Place: Tirupur

N.SIVACHALAM

Liquidator of M/s. C A V Cotton Mills Private Limited

Reg.No: IBBI/PA-001/IP-P00187/2017-18/10366

எம்.பி., பதவி ராஜி
நாமா ஏற்றுக் கொள்ளப்
பட்டதாக லோக்சபா
சபாநாயகர் ஓம் பிரீலா
தெரிவித்தார்.

பஞ்சாப் சட்டசபைக்கு
சமீபத்தில் நடந்த தேர்த
லில் ஆம் ஆத்மி அமோக
வெற்றி பெற்று ஆட்சியை
கைப்பற்றியது.

துரி சட்டசபை தொகு
தியில் வெற்றி பெற்ற

லோக் சபா எம்.பி.,யாக
பதவி வகித்து வந்தார்.
இதையடுத்து, லோக்
சபா சபாநாயகர் ஓம் பிரீ
லாவை நேற்று முன்தினம்
சந்தித்து, பகவந்த் மான்
ராஜினாமா கடிதத்தை
அளித்தார்.

இந்த கடிதத்தை ஏற்றுக்
கொண்டதாக சபாநாயகர்
ஓம்பிரீலா நேற்று தெரி
வித்தார்.

ஆபரண தங்கம் சவரனுக்கு ரூ.304 குறைவு

சென்னை, மார்ச் 16-
தமிழகத்தில், நேற்று
ஆபரண தங்கம் விலை
சவரனுக்கு 304 ரூபாய்
குறைந்தது.

தமிழகத்தில் நேற்று
முன்தினம் 22 காரட் ஆப
ரணத் தங்கம் ஒரு கிராம்
4,869 ரூபாய்க்கும்; சவரன்
38 ஆயிரத்து 952 ரூபாய்க்
கும் விற்பனையானது.

இந்நிலையில், நேற்று
தங்கம் விலை கிராமுக்கு
38 ரூபாய் குறைந்து
4,831 ரூபாய்க்கும்; சவ
ரனுக்கு 304 ரூபாய்
குறைந்து, 38 ஆயிரத்து
648 ரூபாய்க்கும் விற
்பனையானது. வெள்ளி
கிராமுக்கு 1.40 ரூபாய்
குறைந்து 72.80 ரூபாய்க்கு
விற்கப்பட்டது.

: காலை 10:30 - 12:00 மணி
: வடக்கு
: பால்
ம் : உத்திராடம், திருவோணம்
: முகூர்த்த நாள்
ம் : காலை 6:24 மணி
: மாலை 6:21 மணி
ம் : மாலை 5:02 மணி
: அதிகாலை 4:58 மணி

ன்

தனது

மூலம்: கடின உழைப்
பால் வெற்றி பெறுவீர்கள்.
குடும்ப வசதியை
அதிகப்படுத்துவீர்கள்.
பூராடம்: நிலையான
சொத்துக்கள் வாங்கும்
விஷயத்தில் யோசித்து
முடிவு எடுப்பீர்கள்.
உத்திராடம்: குடும்பத்
தில் பொறுப்புணர்வு
டன் செயல்படுவதால்
பிரச்சனை குறையும்.

மகரம்

உத்திராடம் 2,3,4:
சாலையில் தேவை
இல்லாமல் யாரையும்
பகைத்து கொள்ளாதீர்கள்.
கிளவோணம்: உங்களை

படிமம் -பி வரவு அறிவிப்பு		
(உடன் தீர்க்க வகையற்ற மற்றும் நொடிப்பு நிலை (கலைப்பு செயல்முறை) ஒழுங்கு விதிகள், 2016 (Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulation, 2016) M/s. CAV கால்டன் மிம்ஸ் பிரைவேட் லிமிடெட் - டி சம்பந்தப்பட்டவர்கள் (Shareholders) கவனத்திற்கு		
கோள்	சம்பந்தப்பட்ட விவரங்கள்	
1.	பெருநிறுவனக் கடனாளர் (Corporate debtor)	M/s. CAV கால்டன் மிம்ஸ் பிரைவேட் லிமிடெட்
2.	பெருநிறுவனக் கடனாளர் பதிவு செய்த தேதி	28.07.1987
3.	பெருநிறுவனக் கடனாளர் பதிவு செய்த அதிகார வகை.	Roc - கோயம்புத்தூர்
4.	பெருநிறுவனக் கடனாளர் அடையாள எண்	U17115T21987PTC002014
5.	பெருநிறுவனக் கடனாளரின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக (குதிரை) மற்றும் கிளப்பின் விலாசம்)	551, கலெசுமம், 55 குளம் Via கோயம்புத்தூர் - 641 07.. ஸ்ரீமென்ஸ் டிவிஷன்: பி: 16, விவேகானந்த நகர், திருச்செங்கல் -1
6.	நொடிப்பு நிலை தீர்மான நடவடிக்கைகள் கிறுதி செய்த தேதி	11.03.2022
7.	பெருநிறுவனக் கடனாளரின் கலைப்பு நிலை (Liquidation) ஒவங்கிய தேதி	11.03.2022
8.	கலைப்பு அலுவலரின் (Liquidation) பெயர், பதிவு எண்.	N.சிவாச்சலம் IBBVIPA-001/IP-P00187/2017-18/10366
9.	கலைப்பு அலுவலரின் (Liquidation) வாரியத்தில் பதிவு செய்த முகவரி மற்றும் மின்னஞ்சல்	N.சிவாச்சலம் 12, கோவீரத்தாண்டி வீதி (ஸ்ரீமென்ஸ் ரோடு), அவினாசி ரோடு, திருப்பூர் - 641 802. shivachalamip@gmail.com, shivachalamca@gmail.com
10.	கலைப்பு அலுவலரின் (Liquidation) நிறுவனத்திற்கு கடிதம் அனுப்பவேண்டிய முகவரி மற்றும் மின்னஞ்சல்	N.சிவாச்சலம் 12, கோவீரத்தாண்டி வீதி (ஸ்ரீமென்ஸ் ரோடு), அவினாசி ரோடு, திருப்பூர் - 641 802. shivachalamip@gmail.com, shivachalamca@gmail.com
11.	உரிமை கோரிக்கை (Claims) சமர்ப்பிக்க கடைசித்தேதி	10.04.2022

இதன் மூலம் 11.03.2022 அன்று சென்னை, மேற்கு தேசிய நிறுவன சட்ட தீர்மானம் M/SCAV கால்டன் மிம்ஸ் பிரைவேட் லிமிடெட் நிறுவனத்திற்கு ஏதிராக பெருநிறுவன கலைப்பு நிலை (Liquidation) தொடங்கும் உத்தரவு அறிவிக்கப்பட்டுள்ளது.
கிளப்பை M/SCAV கால்டன் மிம்ஸ் பிரைவேட் லிமிடெட் என்ற நிறுவனத்தின் சம்பந்தப்பட்டவர்கள் (Shareholders) மேலே கண்ட 10 ஆம் எண்ணுக்கு ஏதிராக குறிப்பிடப்பட்டுள்ள முகவரியில் கலைப்பு அலுவலருக்கு (Liquidator) 10.04.2022 அன்று அல்லது அதற்கு முன்பாக தங்கள் உரிமை கோரும் தொகைக்கான ஆதாரங்களை சமர்ப்பிக்கும்படி கேட்டுக் கொள்ளப்படுகிறார்கள்.
நிதிப் பற்றாளர்கள் (Financial Creditors), தங்கள் உரிமை கோரிக்கைக்கான ஆதாரத்தை மின்னணு தொழில்நுட்பங்கள் மூலமாகவே சமர்ப்பிக்க வேண்டும். அனைத்துப் பிற சம்பந்தப்பட்டவர்களும் தங்கள் உரிமைக் கோரிக்கைக்கான (Claims) ஆதாரத்தை நேரிலே அல்லது மின்னணு தொழில்நுட்பங்கள் மூலம் சமர்ப்பிக்கலாம். தவறான கூற்று அல்லது தவறான ஆதாரங்களை சமர்ப்பித்தல் அபராதங்களை ஈர்க்கும்.
நாள்: 15.03.2022
இடம்: திருப்பூர்
N.சிவாச்சலம் Reg.No: IBBVIPA-001/IP-P00187/2017-18/10366
நிலைப் நிலை அலுவலர், CAV கால்டன் மிம்ஸ் பிரைவேட் லிமிடெட்.

DINAMALAR - 16.3.2022

பாக்க்யா
மண்புழு உரம்